

delivery. Aadhaar number has been recognized as valid know your customer (KYC) document for opening bank accounts and proof of identity and as proof of address for obtaining mobile telephone connections and new LPG connections. Some of the State Governments have recognized Aadhaar number as proof of identity and proof of address for their resident centric schemes.

Unique Identity Number in Phase-II

2560. SHRIMATI NAZNIN FARUQUE: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has sanctioned funds for Unique Identity Number to 10 crore of the country's population in second phase recently;
- (b) if so, the details thereof, State-wise; and
- (c) the amount spent so far in Assam?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) Yes, Sir. The Government had approved an outlay of Rs. 3023.01 crore for the second phase of the Unique Identity Project in July, 2010, comprising components related to issuing 10 crore Aadhaar numbers to residents of the country through multiple Registrars, other project components and recurring establishment cost for a period of five years upto March, 2014.

(b) and (c) There is no State wise budget allocation. Enrollments by Registrars are yet to commence in Assam.

UID number issued so far

2561. SHRI M. RAMA JOIS: Will the PRIME MINISTER be pleased to state:

- (a) the number of Aadhaar numbers that have been issued so far;
- (b) the number of Aadhaar numbers that have been issued to Citizens;
- (c) the number of Aadhaar Numbers that have been issued to Non-Citizens; and
- (d) whether Government proposes to implement the National Identification Authority Bill, 2010 pending before the Standing Committee before the Bill is brought before the Parliament and passed by it?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) A total of 8,11,48,455 Aadhaar numbers have been generated as on 5.12.2011.

(b) and (c) The mandate of Unique Identification Authority of India (UIDAI) is to issue unique identification number to all residents of India, based on a set of mandatory, conditional, optional demographic and biometric attributes such as name, date of birth,

gender, name of parents, residential address and biometric features such as photograph, all ten finger prints and iris images. No other profiling details are collected.

(d) UIDAI was constituted as an attached office of the Planning Commission through Notification No. A-43011/02/2009-Admn. I dated 28th January, 2009. The UIDAI has been assigned the responsibility to lay down plan and policy to implement the UID scheme in the Notification. The implementation of the scheme entails, *inter-alia*, the responsibilities to generate and assign UID number to residents and define usage and applicability of UID for delivery of various services. The matter about commencement of operation of Unique Identification Authority of India (UIDAI) before the enactment of the National Identification Authority Bill has been examined in consultation with Ministry of Law and Justice.

It was opined that till legislation is passed, the Authority can continue to function under the executive order and collect information/data for implementation of UID scheme.

Another opinion was sought from the Attorney General, who opined that the authority is presently functioning under the executive notification and there is nothing in law or otherwise which prevent the authority from functioning as executive authority. It is further stated that the Standing Committee of Parliament has since given its recommendations which will be examined by the Government.

Change in existing formula for Central assistance

2562. SHRI SHADI LAL BATRA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Union Government is contemplating to amend the existing formula for allocating Central assistance to State plans;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether some of the States have sought higher weightage of their backwardness; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) The Union Government is not contemplating to amend the existing formula used for allocating Normal Central Assistance to State Plans.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.